

certain further amendments to the Central Excise Rules, 1944;

- (4) GSR No. 861 dated the 26th September, 1958 making certain further amendments to the Central Excise Rules, 1944;
- (5) GSR No. 907 dated the 11th October, 1958, making certain further amendments to the Central Excise Rules, 1944;
- (6) GSR No. 908 dated the 11th October, 1958 making certain further amendments to the Central Excise Rules, 1944; and
- (7) GSR No. 909 dated the 11th October, 1958, making certain further amendments to the Central Excise Rules, 1944.

[Placed in Library. See No. LT-995/58.]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy each of the following Notifications:—

- (1) GSR No. 873 dated the 4th October, 1958;
- (2) GSR No. 874 dated the 4th October, 1958; and
- (3) GSR No. 875 dated the 4th October, 1958, containing the Customs Duties Drawback (Alabaster Articles) Rules, 1958.

[Placed in Library. See No. LT-996/58.]

CUSTOMS AND CENTRAL EXCISE DUTIES DRAWBACK (PIPERAZINE SYRUP) RULES

Dr. B. Gopala Reddi: I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central

Excises and Salt Act, 1944, a copy of the Customs and Central Excise Duties Drawback (Piperazine Syrup) Rules, 1958, published in the Notification No. GSR 876 dated the 4th October, 1958. [Placed in Library. See No LT-997/58]

NOTIFICATIONS UNDER SEA CUSTOMS ACT

The Deputy Minister of Finance (Shrimati Tarkeshwari Sinha): I beg to lay on the Table, under sub-section (4) of section 43B of the Sea Customs Act, 1878, a copy of each of the following Notifications:—

- (1) GSR No 841 dated the 27th September, 1958, making certain further amendment to the Customs Duties Drawback (Potassium Citrate) Rules, 1957; and
- (2) GSR No. 1014, dated the 1st November, 1958.

[Placed in Library. See No. LT-998/58]

NOTIFICATIONS UNDER SEA CUSTOMS ACT AND CENTRAL EXCISES AND SALT ACT

Shrimati Tarkeshwari Sinha: I beg to lay on the Table under sub-section (4) of section 43B of the Sea Customs Act, 1878 and section 38 of the Central Excises and Salt Act, 1944, a copy of each of the following Notifications:—

- (1) GSR No. 842 dated the 27th September, 1958, making certain amendment to the Customs and Central Excise Duties Drawback (Fatty Acids) Rules, 1958;
- (2) GSR No 843 dated the 27th September, 1958, making certain amendment to the Customs and Central Excise Duties Drawback (Motor Vehicles) Rules, 1958; and
- (3) GSR No 1015, dated the 1st November, 1958, containing the Customs and Central